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Title: Need to provide accommodation to Chairman and members of Vamsadhara Water Disputes Tribunal from General Pool Residential Accommodation to facilitate the functioning of the Tribunal.

DR. KRUPARANI KILLI (SRIKAKULAM): Government of India has constituted Vamsadhara Water Dispute Tribunal (VWDT) for adjudication of the water disputes regarding the Inter-State River Vamsadhara and the river valley thereof. The first formal sitting of VWDT was held on 9.09.2010 and the 2<sup>nd</sup> sitting of VWDT was held on 23.11.2010. As the Government of India was yet to provide accommodation and infrastructure to conduct the Tribunal proceedings, the next hearing posted for 1.2.2011 was cancelled due to resignation of the Chairman of the Tribunal. The main reason of his resignation was the non-availability of infrastructure including accommodation. The Chief Justice of India has nominated Dr. Justice Mukundakam Sharma, a sitting judge of Supreme Court to be the Chairman of the said Tribunal.

In view of the Cabinet Committee on Accommodation's (CCA) decision, Chairman and Members of VWDT are not eligible for GPA and therefore, suitable residential accommodation to Chairman and Members cannot be made available unless CCA reviews its decision and make Chairman and Members of VWDT eligible for GPRA.

I, therefore request the Hon'ble Minister for Water Resources to take initiative and place the matter before CCA for making the Chairman and Members of VWDT eligible for accommodation so that the Tribunal can start functioning at the earliest.